



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 226 দিশপুৰ, সোমবাৰ, 7 মে', 2018, 17 বহাগ, 1940 (শক)
No. 226 Dispur, Monday, 7th May, 2018, 17th Vaisakha, 1940 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 26th April, 2018

No. LGL. 74/2018/5.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 18th April, 2018** is hereby published for general information.

ASSAM ACT NO. IX OF 2018

(Received the assent of the Governor on 18th April, 2018)

**THE ASSAM MINISTERS' AND LEADER OF THE OPPOSITION'S SALARIES,
ALLOWANCES AND AMENITIES ACT, 2018.**

**AN
ACT**

to fix the salaries, allowances and amenities of the Ministers of the State of Assam and Leader of the Opposition in the Assam Legislative Assembly.

Preamble

Whereas it is expedient to fix afresh the salaries and allowances of the Ministers of the State of Assam and Leader of the Opposition in the Assam Legislative Assembly in the manner hereinafter appearing ;

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Assam Ministers' and Leader of the Opposition's Salaries, Allowances and Amenities Act, 2018.
- (2) It shall be deemed to have come into force on and with effect from the 1st day of April, 2018.

Definitions

2. In this Act, unless there is anything repugnant to the subject or context,-
 - (a) "Leader of the Opposition" means the Leader of the Opposition in the Assam Legislative Assembly ;
 - (b) "Minister" or Ministers" includes Chief Minister, Cabinet Ministers, Ministers of State and Deputy Ministers of the State of Assam;
 - (c) "prescribed" means prescribed by rules made under this Act;
 - (d) "Schedule" means the Schedule appended to this Act.

Salaries of the Ministers and the Leader of the Opposition

3. There shall be paid,-
 - (a) to the Chief Minister of Assam, a salary of rupees one lakh and thirty thousand per mensem;
 - (b) to each of the Cabinet Ministers and Leader of the Opposition a salary of rupees one lakh ten thousand per mensem ;

(c) to each of the Ministers of State a salary of rupees one lakh per mensem;

(d) to each of the Deputy Ministers a Salary of rupees ninety-five thousand per mensem.

Allowances 4. There shall be paid to the Ministers and the Leader of the Opposition, the allowances in connection with their duties as mentioned in the Schedule :

Provided that the Sitting Allowance shall not be admissible if the Minister or the Leader of the Opposition performs the official tour within the State of Assam or outside the State of Assam and halts during the period of the Session of the Assam Legislative Assembly.

Travel Facilities 5. The Ministers and the Leader of the Opposition shall be entitled to,-

(a) while on tour on public business within the State of Assam as well as outside the State, to travelling allowance as may be prescribed;

(b) for journeys performed in connection with medical treatment, to travelling allowances as may be prescribed.

Amenities 6. The Ministers and the Leader of the Opposition shall be entitled to,-

(a) free furnished residence at Guwahati throughout the year which shall be maintained at public expenses;

(b) vehicles including vehicle for securities as may be necessary for security of the Ministers and the Leader of the Opposition to be maintained at public expenses;

(c) personal staff as may be prescribed;

(d) newspapers and magazines as may be prescribed;

(e) any other allowances or facilities or amenities as may be prescribed.

- Prohibition against practicing any profession during the tenure of office as Minister or the Leader of the opposition
7. The Ministers and the Leader of the Opposition shall not, during the tenure of their office in respect of which they draw salaries and allowances,-
- (a) practice any profession or engage in any trade or undertake for remuneration any employment other than their duties as such Minister or the Leader of the Opposition, as the case may be.
 - (b) be entitled to any salary or allowances as are admissible to a Member of the Assam Legislative Assembly.
- Power to make rules
8. (1) The Speaker may, by notification in the Official Gazette, constitute a Committee consisting of maximum ten Members of the Assam Legislative Assembly, which may make rules in consultation with the State Government, for carrying out the provisions of this Act.
- (2) The Committee constituted under sub-section (1), shall elect its Chairman and shall have power to regulate its own procedure:
- Provided that till the rules are made under this section and come into force, the procedure as they existed prior to commencement of this Act, shall be followed for the purpose of determining the allowances, amenities and facilities which were admissible to Ministers and the Leader of the opposition prior to commencement of this Act for which rules are required to be prescribed under this Act.
- (3) All rules made under this Act, shall be laid before the Assam Legislative Assembly, as soon as may be, after they are made.
- Repeal of Assam Act No. XV of 1958 and Assam Act No. VI of 1978 and
9. The Assam Ministers' and Deputy Ministers' Salaries and Allowances Act, 1958 and the Salary and Allowances of the Leader of the Opposition in the Assam Legislative Assembly Act, 1978, are hereby repealed.
- Savings
- 10 The repeal by this Act of the enactments mentioned in section 9 shall not affect the validity, invalidity, effect or consequences of anything already done or suffered under the enactments so repealed.

Assam Act
No. XV of
1958

Assam Act
No. VI of
1978

Schedule
(see section 4)

Sl No.	Allowance	Chief Minister	Cabinet Ministers	Leader of the Opposition	Ministers of State	Deputy Minister
1.	Parliamentary Assistance Allowance (per month)	Rs. 10,000	Rs. 10,000	Rs. 10,000	Rs. 10,000	Rs. 10,000
2.	Sumptuary Allowance (per month)	Rs. 24,000	Rs. 20,000	Rs. 20,000	Rs. 18,000	Rs. 16,000
3.	Sitting Allowance (per day) (For the days of Session of the Assam Legislative Assembly and Committee Meetings)	Rs. 1850	Rs. 1850	Rs. 1850	Rs. 1850	Rs. 1850
4.	Daily Allowance (Per day) (while on tour within the State of Assam and halt in connection with official duties)	Rs. 1850	Rs. 1850	Rs. 1850	Rs. 1850	Rs. 1850
5.	Daily Allowance (Per day) (while on tour outside the State of Assam and halt in connection with official duties)	Rs. 2500	Rs. 2500	Rs. 2500	Rs. 2500	Rs. 2500

S. M. BUZAR BARUAH,

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